

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-299(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.11.2019**

**NAME OF THE COMPANY: M/s. Banyan Tree Developers Pvt. Ltd. V/s.
M/s. Parivartan Buildtech Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Sanjeev Sagar, Mr. Kamal Aggarwal & Ms. Nazia Parveen Advocates

Present for the Respondent: Mr. Akshay Goel for RP
& Mr. Nipun Gautam, Advocate

ORDER

Arguments have been addressed in CA-1252/19 by the applicant as well as by the Id. Counsel appearing for the RP. While a list of relevant dates has been provided by the applicant, Id. Counsel for the respondent prays for some time to file short submission, Let the same be filed within 2 days. To come up for orders.

CA-1519/19 has been filed praying for extension of 60 days of the CIR period beyond the 180 days, the 180 which expired on 08.11.2019. The Resolution to this effect was taken as item no. E in the agenda for the meeting of the CoC held on 08.11.2019. The said resolution has been approved by

(Ginni)

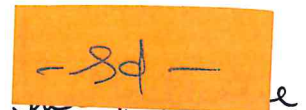


91.52% of the members of the CoC in terms of their voting power. This application is duly annexed with the affidavit of the RP.

Keeping in view the stage of CIR process, it would be expedient to grant further extension of 60 days which is permissible under the Code. The application is therefore allowed. The CIR period is extended by 60 days w.e.f. 09.11.2019. Resolution Plan, if approved, be filed before this Bench.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)